

should incorporate classes insisting on foreign parties to supply detailed design sheets and specifications in time.

4. Any future agreement should provide for pre-shipment inspection/testing by independent inspection agencies before shipment of equipment and materials for use in HPF factory.

5. Further agreement should also ensure that before accepting any equipment or process from abroad, its performance should be thoroughly tested regarding capacity, quality and suitability of process. Any performance guarantee should cover performance over a fairly long period.

6. The collaboration agreement should include provision for arbitration in case of dispute between the Indian party and foreign collaborator to be settled in India, as far as possible.

7. Slag arising in the process of conversion of sludge into silver are sent to a distance of 250 kms. to Bharat Gold Mines, with all security risk, for recycling. HPF has also no arrangement for recovery of silver from photographic paper clippings and wastes. Silver from waste water drawn for laboratory purposes is also not recovered. HPF management should, therefore, make a study of practices abroad in all the above three areas and come forward to Government with proposals for creating suitable facilities.

8. Silver loss accounting should be in the form of material balance after establishing input-output relationships at various stages of recovery.

9. With product stabilisation know-how maturity and improved management practices, the HPF plant is now poised for product diversification and growth. The photographic plant has withstood many vicissitudes. The

scientists and engineers of HPF have by their own efforts, solved many of their problems. The need for continuous upgradation of knowledge and techniques in photo film manufacture is born out by our study.

Sale of Bajaj and Priya Scooters

6682. SHRI SHRIKRISHNA SINGH: Will the Minister of INDUSTRY be pleased to state:

(a) the total number of various types of scooters, such as Bajaj 150 and Priya, etc. sold by M/s. Bajaj Auto Ltd. to the persons registered in general and against Government quota, separately, in the country and Delhi/New Delhi in particular immediately preceding one year (month-wise) of decontrol of scooters by Government and the number of scooters sold in the corresponding months thereafter against general list and others separately;

(b) whether there has been any fall in the number of scooters sold after decontrol; if so, the reasons therefor with reference to their manufacturing capacity; and

(c) the total number of persons in general waiting list for Bajaj 150 and Priya Scooters and the approximate time to be taken to meet the requirement?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRIMATI ABHA MAITI): (a) M/s. Bajaj Auto Limited, Poonā are manufacturing Bajaj Super and Bajaj Chetak scooters. 'Priya' scooters are being manufactured by M/s. Maharashtra Scooters Limited, Satara, under sub-licensing arrangements with M/s. Bajaj Auto Limited, Bajaj Chetak scooters are being allotted against inward remittances of foreign exchange. The Statutory Control on distribution and sale of all makes of scooters, which was last applicable only to Bajaj and Priya makes of

scooters, was rescinded on 1st January, 1978. There are, therefore no quotas for allotment of scooters at the disposal of Government authorities. Deliveries, however, in 1978 were made against quotas during the period of control. On the basis of the information reported, (which is not available month-wise) the data in respect of sales of scooters during the year 1977 and 1978 is given in the statement attached.

(b) Supplies effected in 1978 were less than in 1977, mainly because of disruption in production due to strike in the unit of M/s. Bajaj Auto Ltd. for about 1½ months.

(c) The total number of orders booked with various dealers in the country for Bajaj-150/Bajaj Super and Priya scooters stood at 3.70 lakhs and 1.14 lakhs respectively as on 1st January, 1979. The manufacturing capacity of M/s. Bajaj Auto Limited is being increased. The industry, as a whole, including the public sector organisation—Scooters India Limited—is also being developed so that consumer demand for scooters is met both qualitatively and quantitatively. It is expected that with this development in the industry, imbalanced preferences for a particular brand of scooter would be corrected expeditiously.

Statement

Bajaj/Chetak/Priya	1977		1978	
	Against quotas	Public booking/ Foreign exchange	Against quotas prior to de-control	Public booking/ Foreign exchange
D.150	3,026	14,809	1,086	11,485
Other than D.150	11,375	60,687	2,511	59,973
Total	14,401	75,496	3,597	71,458

Strike in Cement Companies

6683 SHRI NIHAR LASKAR

SHRI M. V. CHANDRA-SHEKHARA MURTHY:

Will the Minister of INDUSTRY be pleased to state:

(a) whether the Associated cement company is facing an indefinite strike from 20th March following failure of talks of Bonus for 1977-78 with the Indian National cement and allied workers federation;

(b) if so, whether there will be a great loss due to strike; and

(c) whether Union Government have intervened in the matter?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRI JAGDAMBI PRASAD YADAV): (a) to (c) The Indian National Cement and Allied Workers' Federation had given notice of strike to the Associated Cement Companies from 20th March, 1979 on the bonus issue. The strike was averted as both the parties reached a settlement on the 19th March, 1979. The strike notice was consequently withdrawn.

Concessions to SC & ST in Lakshadweep

6684. SHRI P. M. SAYEED: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether concessions granted to the Scheduled Castes and Scheduled